

BEFORE THE ADJUDICATING AUTHORITY
NATIONAL COMPANY LAW TRIBUNAL
INDORE BENCH AT AHMEDABAD
COURT 1

MP/ CP(IB) 50 of 2020

Coram: Hon'ble Mr. MADAN BHALCHANDRA GOSAVI, MEMBER (JUDICIAL)
Hon'ble Mr. VIRENDRA KUMAR GUPTA, MEMBER (TECHNICAL)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING THROUGH VIDEO CONFERENCING BEFORE THE
INDORE BENCH AT AHMEDABAD OF THE NATIONAL COMPANY LAW TRIBUNAL ON 21.08.2020

Name of the Company:

Pramod Agarwal

V/s

The Madhya Pradesh State Mining
Corporation Ltd

Section:

9 of the Insolvency and Bankruptcy Code, 2016

ORDER

No one appeared for the Operational Creditor.

There is nothing on record that Operational Creditor has serve notice to the Corporate Debtor. We direct the Operational Creditor to serve notice to the Corporate Debtor once again by Speed-post and by e-mail and to file affidavit within two weeks.

Matter to appear for further consideration on 09.10.2020.

(VIRENDRA KUMAR GUPTA)
MEMBER (TECHNICAL)

Dated this the 21st day of August, 2020

PC

(MADAN B GOSAVI)
MEMBER (JUDICIAL)